- (iii) M/s York International Corporation;
- (iv) M/s DE-Nocil Crop protection Ltd.;
- (v) M/s Pride International Inc.

From the said US report, it infers that the officials belong to the Ministry of Railways, Ministry of Defence, Department of Agriculture and Cooperation, Department of Revenue and Government of Maharashtra. In view of the report of improper payment to a key official in Directorate of Plant Protection, Quarantine and Storage, Faridabad by DE-Nocil, a subsidiary of Dow Chemicals, an inquiry was ordered by the Department of Agriculture and Cooperation into the matter and a case was registered by CBI in 2007 against Dr. Ratan Lal Rajak and others for obtaining illegal gratification to the tune of US\$ 32,000 approximately for expediting registration of 3 of its products. On completion of investigation, charge sheet has been filed against Dr. R.L. Rajak and Satyabroto Banerji on 10.11.2009 in the court of Special Judge, Ambala, Haryana.

The Ministry of Defence have constituted a Board of Officers for investigating the allegations pertaining to Indian Navy. The Ministry of Railways have suspended business dealings with M/s Pioneer Friction Ltd., Kolkata and M/s. Webtec, USA.

## Examination for young officers for IAS

1260. SHRI AMAR SINGH: Will the PRIME MINISTER be pleased to state:

- (a) whether Government proposes to hold special examination to induct young officers recruited through State civil services into the Indian Administrative Service;
  - (b) if so, the details thereof;
- (c) whether officer working in autonomous Boards/Committees of the various State Governments are also proposed to be allowed to sit in that examination; and
  - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) No decision has been taken for holding special examination for recruitment in the Indian Administrative Service from the State civil services.

(c) and (d) Do not arise.

## Government servant holding office in societies

1261. SHRIMATI NAZNIN FARUQUE: Will the PRIME MINISTER be pleased to state:

- (a) whether as per DoP&T OM No. F.11013/9/93-Estt.(A) dated 22nd April, 1994, no Government servant is allowed to hold an elective office in any sports association/federation for a term of more than four years, or for one term, whichever is less;
- (b) if so, the reasons for not extending similar condition on Government servants holding elective office in societies where Government owns more than 51 per cent share capital;

- (c) whether there is any proposal to issue an OM stipulating that no Government servant shall hold an elective office in such societies for more than two term; and
  - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) Yes, Sir.

(b) to (d) Rule 15 of the CCS (Conduct) Rules, 1964 provides that no Government servant shall, except with the previous sanction of the Government, hold an elective office. This provision takes care of the requirements of regulating the conduct of Government servants in their association with societies etc. There is no proposal to issue any instructions to restrict the term in other societies as each case will be examined with reference to the rules, relevant Act an bye-laws by the administrative authorities.

## Millennium Development Goals

1262. DR.T. SUBBARAMI REDDY: MS. MABEL REBELLO:

Will the PRIME MINISTER be pleased to state:

- (a) whether India is expected to reduce its poverty rate from 51 per cent in 1990 to 24 per cent in 2015, slashing number of extremely poor by 188 million;
- (b) if so, whether according to UN report on the Millennium Development Goals for 2010, India is progressing well but progress in the rest of South Asia is not sufficient to have level of poverty by that target date; and
- (c) if so, to what extent Government has examined report and the steps which are being taken to further reduce poverty in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI V. NARAYANASAMY): (a) and (b) The UN Millennium Development Goals Report, 2010 using poverty line measured at \$1.25 a day, has brought out that India is expected to reduce its poverty rate from 51% in 1990 to 24% in 2015 and the number of people living in extreme poverty is likely to decrease by 188 million by 2015. The Report acknowledges that China along with India has contributed to the large reduction in global poverty.

(c) The official poverty estimates based on consumption expenditure also reveal the reduction of head count poverty ratio from 36% in 1993-94 to 27.5% in 2004-05. Alleviation of poverty in the country is one of the monitorable targets of the Eleventh Five year Plan and it aims at reduction in the Head-Count Ratio of Consumption Poverty by 10 percentage points during the Plan period (2007-12). The Government has taken various measures to reduce poverty in the country through direct interventions by implementing programmes such as: Mahatma Gandhi